

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

O.A. NO. 2100/93

New Delhi, this the 26th day of November, 1993.

THE HON'BLE MR J.P. SHARMA, MEMBER (J)  
THE HON'BLE MR B.K. SINGH, MEMBER (A)

1. Shri Chakradhar Misra,  
S/o Shri Rewa Shankar Misra,  
R/o Vill & P.O. Sultanpur,  
Peer Wali Gali,  
New Delhi-30.
2. Shri Rajendra Ram  
S/O Shri Ram Prasad Ram  
R/O WC-1501,  
Nagai Raya, New Delhi-46         .... .. Applicant

(By Advocate Shri J.C. Madan)

Versus

1. Union of India, through  
The Secretary,  
Ministry of Information & Broadcasting,  
Shastri Bhavan, New Delhi-110 001.
2. The Director General,  
Doordarshan,  
Mandi House, New Delhi-110 001
3. The Director,  
Central Production Centre,  
Doordarshan, Asiad Village Complex  
New Delhi.49.
4. The Director,  
Delhi Doordarshan Kendra,  
Parliament Street,  
New Delhi-110 001         ... .. Respondents.

(By Advocate Shri M.L. Verma)

O R D E R (Oral)

(By Hon'ble Mr J.P. Sharma, Member (J) )

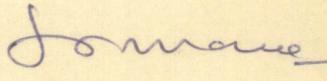
The said case was given a pass over but none appeared for the applicants. Shri M.L. Verma, Counsel for the respondents has been heard.

2. The relief claimed in this application is for setting aside the oral orders of the Management of D.D. discontinuing on the post of Floor Assistant. It is prayed that the respondents be directed to continue them in service as Casual Artist, so long as the juniors to the applicant are continuing in service. Shri M.L. Verma, Counsel for the respondents referred to the Judgement in

(13)

O.A. No.3058/92 filed by the applicant No.1 and 2 Shri Chakradhar Misra and Rajinder Ram, before the Principal Bench, Court No.1 and was disposed of on 16.09.1993 along with the C.C.P. No. 78 of 1993. It was held in that case that the applicants are not entitled for any relief. The present application, is, therefore, barred by the principle of res judicata. The application is, accordingly dismissed.  
Cost on parties.

  
(B.K. SINGH)  
MEMBER (A)

  
(J.P. SHARMA)  
MEMBER J)

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